

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1261 OF 2019 IN APPEAL NO. 242 OF 2019 &**  
**IA NOS. 1260 & 1522 OF 2019**

**Dated : 3<sup>rd</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**PTC India Ltd.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. Ravi Kishore  
Mr. Pramod Guntur Kumar  
Ms. Prerna Singh  
Mr. Rajshree Chaudhary  
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Deepak Khurana  
Mr. Tejasv Anand for R-2  
  
Ms. Suparna Srivastava  
Ms. Nehul Sharma for R-3

**ORDER**

We have gone through the affidavit filed by the Appellant mentioning the surrendering/relinquishment of 5 % of long term open access. We hereby opine that the said surrender/relinquishment shall be effective from today that is to an extent of 5 % on LTA.

Respondent PGCIL shall not recover disputed 5 % of LTA charges if accrued during the pendency of this appeal till further orders.

Objections on main appeal by Respondents shall be filed within four weeks.

List the IA for hearing on **22.10.2019**. Interim order, if any, shall continue till next date of hearing.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**